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Per Tribunal

Fixed for AH
on 19.7.96

(urgent circulation
granted)

MD
18.7
for Dy Registrar

JD/N

(31) 19.07.1996.

Applicant in person.

Issue notice to the
respondents to file reply before
admission.

List the case on
218/1996 for decision on
interim relief.


(P.P. SRIVASTAVA)
M(A)


(B.S. HEGDE)
M(J)

Dash' Notices issued to
Applicant/Respondents on 19.7

26/7/96

OS

Dated: 218/96. (Sl. No. 25)

memo of appearance
fild by Sh. V.S.
Masurkar, Adv. to
Respondent.

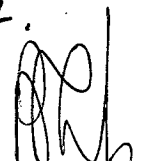
31/7

Applicant in person.
Respondents by Sh. V.S. Masurkar.
Respondents counsel may file
the reply by the next date.

Adjourned to 27/9/96
for admission and interim
relief.

Recd. Acknowledgement
from Applicant on
25.7.96

MS
04/8


(P.P. Srivastava)
M(A)


(B.S. Hegde)
M(J)

Reply of Respondent
recd. on 19.8.96

MS
20/8

2
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Rejoinder of Applicant
recd. on 24.9.96

MS
26/9

24/9/96-38

Heard the applicant in person.
Shri V.S. Masunkar for respondents.

In this OA, the applicant
says that further action on
the enquiry ^{report} ~~has~~ stayed
and disciplinary authority
be directed not to impose
punishment on the basis of
incomplete and improper
enquiry report.

Counsel for respondents states
the enquiry report has
been submitted to the
Competent Authority and
that the application is
mature.

OA is dismissed as
mature.

✓ II/

dt. 27/09/96
Order of Judgment (dispatched)
to Applicant & Opponent (s)
on 09/10/96.

10/10/96.

M.R. Kolhatkar (M.R. Kolhatkar) (B.S. Hegde)
m(R) m(R)
slp